

Application for grant of Certificate of Registration rejected

December 16, 1998

The Reserve Bank of India, in exercise of the powers conferred on it under Section 45 IA of the Reserve Bank of India Act, 1934, has rejected the applications for grant of certificates of registration submitted by the undernoted financial companies:

<u>Sr.No.</u>	<u>Name of the Company</u>	<u>Rejected on</u>
1.	M/s. M. M. Leasing Limited, House No.57, Sector 28-A, Chandigarh.	15.12.1998
2.	M/s. Sagitarian Finlease Ltd., B-15, Gulmohar Park, New Delhi- 110 049.	15.12.1998

As such, the above companies cannot transact the business of non-banking financial institutions as defined in Clause (a) of Section 45 I of the Reserve Bank of India Act, 1934.

Maureen Shankar
Manager

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